

**CENTRAL ADMINISTRATIVE TRIBUNAL
CHANDIGARH BENCH**

OA No. 060/00483/2019
MA No. 060/00817/2019

Chandigarh, this 30th day of May, 2019

CORAM: HON'BLE MR.SANJEEV KAUSHIK, MEMBER (J)

1. Parvati Devi, aged about 69 years, widow of Malia Ram, resident of Ward No. 8, Kirti Nagar, Thanesar, Kurukshetra (136118), Haryana.
2. Gaurav aged about 28 years S/o Vijay Kumar, resident of Ward No. 8, Kirti Nagar, Thanesar, Kurukshetra (136118), Haryana.

.....Applicants

BY: SH. ASHUTOSH KAUSHIK

VERSUS

1. Union of India through its Chief Secretary, Indian Railway, Northern Railways Division, Rail Bhawan, Raisana Road, New Delhi-110001.
2. Assistant Divisional Engineer, Northern Railways, Panipat-132103, Haryana.
3. Senior Section Engineer, Northern Railways, Panipat-132103, Haryana.
4. Heena, daughter of Geeta, age 26 years, resident of T-80C, Railway Colony, Panipat-132103, Haryana.
5. Kajal, daughter of Geeta, aged 24 years, resident of T-80C, Railway Colony, Panipat – 132103, Haryana.
6. Karan, son of Geeta, aged 20 years, resident of T-80 C, Railway Colony, Panipat – 132103, Haryana.
7. Arjun, son of Geeta, aged 19 years, resident of T-80 C, Railway Colony, Panipat – 132103, Haryana.
8. Geeta (alleged) widow of Vijay Kumar, aged 49 years, resident of T-80 C, Railway Colony, Panipat – 132103, Haryana.
9. Meenu, daughter of Vijay Kumar, aged 30 years, resident of Ward No. 8, Kirti Nagar, Thanesar, Kurukshetra-136 118, Haryana.

.....Respondents

ORDER (ORAL)

MR. SANJEEV KAUSHIK, MEMBER(J):-

1. MA No. 060/00817/2019 is allowed and applicants are permitted to file single OA.

2. Through the present OA, the applicants, being legal dependents of Sh. Vijay Kumar, the deceased employee are seeking the service benefits, like Provident Fund, GIS, Leave Encashment and DCRG etc.

3. Heard Sh. Ashutosh Kaushik, learned counsel for the applicants. He submitted that the applicants have filed various representations claiming the relief including representation dated 01.03.2019, but to no avail. He states that he would be satisfied if the OA is disposed of by directing the respondents to decide the indicated representations within a fixed time frame.

4. Issue notice.

5. On my asking, Sh. Sanjiv Dahiya, Advocate, appears and accepts notice on behalf of the respondents No. 1-3. He does not object to the disposal of the OA in the requested manner.

6. As agreed, OA is disposed of by directing the respondents No. 1-3 to decide the pending representation dated 01.03.2019 (Annexure A-4) filed by mother of the deceased employee Sh. Vijay Kumar, within one month. If the applicants are found entitled to the benefits as prayed for, the same be released within one month thereafter. Otherwise, a speaking and reasonable order be passed and communicated to the applicants.

7. OA stands disposed of accordingly. Needless to mention that the disposal of OA shall not be construed as an impression of any opinion on the merits of the case.

(SANJEEV KAUSHIK)
MEMBER (J)

Dated: 30.05.2019

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